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Separate paging is given to this part in order that it may be filed
as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

**GOVERNMENT OF JAMMU AND KASHMIR,
THE J&K LEGAL METROLOGY (GOVERNMENT APPROVED TEST CENTRE)
RULES, 2025**

Notification

Jammu, the 30th of April, 2026.

SO-130.— In exercise of the powers conferred by section 53 of the Legal Metrology Act, 2009, the Government of Jammu and Kashmir in consultation with the Central Government intends to make the following rules which are hereby pre-published as required by sub-section (4) of section 53 of the said Act, for information of all persons likely to be effected thereby and notice is hereby given that the said draft rules will be taken into consideration after expiry of seven (07) days from the date of its publication in the Official Gazette.

Any objections and / or suggestions to the said draft rules may be forwarded to the office of Administrative Secretary, Food Civil Supplies & Consumer Affairs Department, Civil Secretariat, Srinagar/Jammu, Office Chamber No 188-Civil

Secretariat, J&K, Srinagar or either through mail at jk.fcscsca@jk.gov.in, before the expiry of seven (07) days, so that same may be taken into consideration at the time of finalization of the said draft rules.

CHAPTER-I PRELIMINARY

1. **Short title and commencement.**— (1) These rules may be called the Jammu and Kashmir Legal Metrology (Government Approved Test Centre) Rules, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions.**— (1) In these rules, unless the context otherwise requires.—
- (a) "Act" means the Legal Metrology Act, 2009 (1 of 2010);
 - (b) "Government Approved Test Centre" means a person who has been approved by the Government to undertake verification of weight or measure specified in these rules.
 - (c) "Principal Officer" means the officer who is In-charge of Government Approved Test Centre;
 - (d) "Schedule" means a Schedule appended to these rules.
 - (e) "Government" means the Government of Union territory of Jammu & Kashmir
 - (f) "Central GATC Rules" means the Legal Metrology (Government Approved Test Centre) Rules made by the Central Government.
- (2) Words and expressions used herein and not defined in these rules but defined in the Act shall have the same meanings respectively assigned to them in the Act.

CHAPTER-II

Verification of Weights and Measures in Government Approved Test Centre

- (1) The 3. Verification by Government Approved Test Centre. weights and measures specified in the First Schedule shall be verified by Government Approved Test Centre.
- (2) Any person can apply for one or more kinds of weights and measures for verification.

CHAPTER-III

Approval of Government Approved Test Centre

4. **General provisions relating to Government Approved Test Centre.**— (1) The Controller of Legal Metrology shall be the competent authority to approve the Government Approved Test Centre (GATC) on fulfillment of conditions prescribed, under these Rules.

- (2) A Government Approved Test Centre recognized under these rules shall carry out verification of weights and measures as specified in these rules and according to the specifications and test procedures given in Legal Metrology (General) Rules, 2011 or on the recommendations of International Organization of Legal Metrology (OIML) as advised by Director, Legal Metrology, from time to time, as the case may be.
- (3) Government Approved Test Centre shall maintain Standard weights and measures as specified in the Legal Metrology (General) Rules, 2011 and other instruments and equipments as advised by the Controller Legal Metrology.

5. Recognition of Government Approved Test Centre.— (1) Any person desirous of obtaining recognition under these rules for carrying out verification of weights or measures specified in these rules, shall make an application to the Controller, Legal Metrology in the form as specified in the Second Schedule.

- (2) The application shall be made only by the Principal Officer of the said laboratory.
- (3) While approving a Government Approved Test Centre, the Controller, Legal Metrology shall consider the following:-
 - (a) availability and accessibility of land and building;
 - (b) adequacy of measuring equipments, testing facilities and other infrastructure;
 - (c) availability of technically qualified manpower;
 - (d) capacity for efficient and timely service to customers;
 - (e) shall get equipment periodically verified by secondary standard laboratory or any other agency determinable by Controller, Legal Metrology;
 - (f) the employees shall be trained in institution nominated by Controller Legal Metrology;
 - (g) any other factor, which in the opinion of Controller, Legal Metrology will affect proper functioning of Government Approved Test Centre;
 - (h) conditions to setup :—
 - (i) Government Approved Test Centre shall not verify any non- standard weight or measure.
 - (ii) Government Approved Test Centre shall verify the weights and measures which are submitted with requisite fee of verification with an application indicate therein :—
 - (A) name and full address of manufacturer or importer or dealer or user;
 - (B) location of the factory or premises in which such weight or measure

- is manufactured or imported or intended to be used;
- (C) maximum and minimum capacity, 'e' or 'd' value, accuracy class of weight or measure, to be verified ;
- (iii) after verification, the Government Approved Test Centre shall issue the certificate of verification.
- (iv) the certificate of verification shall remain valid for a period as specified in the Legal Metrology (General) Rules, 2011 and shall be renewed for such period on payment of prescribed fee.
- (i) Qualifications.— The qualification of the principal officer or any of the employee of the Government Approved Test Centre shall be equivalent to the qualification as specified in the Legal Metrology (General Rules), 2011 for a Legal Metrology Officer;
- (ii) Experience.— The principal officer or any of the employees of the Government Approved Test Centres shall have working experience of at least three years in the field of Legal Metrology.
- (4) The Controller of Legal Metrology shall grant approval under rule 4, for one year and there after the same shall be renewed for a period not exceeding five years at a time. The format of approval certificate for GATC is given in the third schedule.
- (5) The Controller of Legal Metrology shall issue a specific code number to each Government Approved Test Centre for easy identification and records.
- (6) In case of non-fulfilling of eligibility conditions, the Controller of Legal Metrology shall reject the application and send a communication to the applicant. written
- (7) Any person aggrieved by orders under sub-rule (6) may appeal to Secretary of the Department of Consumer Affairs whose decision thereon shall be final.
- (8) Certificate of approval granted to any Government Approved Test Centre may be suspended by Controller of Legal Metrology in case of Government Approved Test Centre fails to comply with any terms and conditions specified in these rules :

Provided that no such suspension shall be made except after giving to the Government Approved Test Centre an opportunity of showing cause against the proposed action :

Provided further that the suspension shall be revoked compliance of such terms and conditions.

- (9) The Controller or his authorized officer may visit the Government Approved Test Centre as and when required and the Principal Officer shall permit

inspections and render all assistance for the purpose including the production of records with regard to verification of weights and measures.

- (10) The Principal Officer shall submit a monthly report to the Controller in respect of the weights and measures verified by them, the fee collected and such other relevant information, as required.
- (11) The Principal Officer, while verifying the weights and measures shall adopt the procedure laid down in the Legal Metrology (General) Rules, 2011.
- (12) The certificate of approval granted may be cancelled by the Controller if the circumstances are such that it cannot be reasonably expected to function properly as a Government Approved Test Centre:

Provided that no certificate of recognition shall be cancelled except after giving an opportunity of being heard.

- (13) Where the certificate of approval has been granted under rule 4 or suspended under sub-rule (8) of rule 5 or cancelled under sub-rule (12) of rule 5, the Controller of Legal Metrology shall ensure that the information of such action has been given to the Govt.
- (14) The competent authority may require Government Approved Test Centre to take out third party liability insurance sufficient to cover any claim for damage due to any lapses or violation of Govt. instructions by such Government Approved Test Centre.
- (15) The National Accreditation Board for Testing and Calibration Laboratories/ISO:IEC 17025:2017 accredited laboratories for calibration of weights and measures which are in conformity with the conditions specified in sub-rule (3) of rule 5 shall be eligible to be notified as Government Approved Test Centre subject to compliance of the provisions of the Act and the rules made there-under.
- (16) The Certificate of approval issued or renewed under these rules shall neither be saleable, assignable nor transferable.

CHAPTER-IV

Certificate of Government Approved Test Centre

6. Duties of the Principal Officer.— The principal officer of the test centre has the following responsibilities, namely.

- (i) to establish and operate the test centre as an independent unit;
- (ii) to ensure that the staff of the test centre carry out their duties independently;
- (iii) to inform the Controller Legal Metrology of cessation of operation of test centre;

- (iv) to maintain the accuracy of testing equipment as per rules and directions issued from time to time;
- (v) to maintain proper record of testing and certificates issued by Government Approved Test Centre;
- (vi) to record and redress grievances of customers in appropriate manner;
- (vii) to abide by the directions issued by Director or Controller of Legal Metrology from time to time,
- (viii) only weights or measures conforming to specification are stamped;
- (ix) verification stamps are adequately protected against fraudulent use;
- (x) the weights and measures received for verification and stamping should be returned by Government Approved Test Centre after due verification within a period of seven days.
- (xi) the Principal Officer shall issue the verification certificate in original to the customer/user and carrying details of only one w or m.

7. Fee for verification or re-verification.— (1) The fee payable to test centre for verification or re-verification of weights or measures shall be as per Fourth schedule.

- (2) Any weight or measure rejected on verification shall be returned to the user for necessary repair and after repair the weight or measure may be accepted for verification on payment of verification fee afresh.
- (3) If verification is done at any premises other than the office of the GATC including its camp office, an additional fee shall be charged at half the rate specified in the J&K Legal Metrology (Enf) Rules, and the user of the weight or measure shall pay the expenses incurred by the GATC for visiting the premises including the cost of transporting and handling the Working Standards and other equipment subject to a minimum of rupees one hundred but not exceeding twenty five percent of verification fee collected per premises or as may be specified by the Controller, Legal Metrology from time to time.

Provided that no additional fee shall be charged for verification and stamping of weights and measures in situ of any weight or measure which cannot and should not be moved from its location.

- (4) GATC shall inform the person concerned about the fees payable by him and receive the same through online payment system only, through the Account created for this purpose exclusively by the GATC.
- (5) The Government Approved Test Centre shall share the revenue collected (fee + additional fee) by it for carrying out the verification of weights and measures assigned to it, between the UT Govt. and Government Approved

Test Centre at the ratio of 20:80 (share of Govt. -@20%). The Revenue share of Government shall be remitted online by GATC on 15th and the last day of every month to the Government Exchequer.

- (6) The GATC shall maintain a register as specified by Controller of Legal Metrology for noting down the details of verifications of establishments, the details of the verification fee collected and these records shall be subject to inspection by the Controller or an authorized officer in this behalf.
- (7) The GATC shall submit online the statement of verification fee collected monthly on the format specified by Controller of Legal Metrology.

8. Mark of verification.— (1) The Government Approved Test Centre after carrying out metrological evaluation of weight or measure and on being satisfied that the same conforms to specification laid down under the Act and rules made there-under shall stamp the same and also issue a certificate of verification.

- (2) The verification mark shall contain the following particulars ; namely:-
 - (i) the legend "JK" and the code number assigned to the test centre in the upper half of semi-circle;
 - (ii) code letter for the quarter of the year and two digits for the year in the lower half of semi-circle.
- (3) A certificate of verification shall also be issued by the test centre as a proof of verification. The format of verification certificate to be issued by the Govt. approved test centre is given in the Fifth schedule.
- (4) The GATC shall stamp and seal the every weight or measures after verification or re-verification in accordance with the approval of model granted to it and also seal all the components/parts/points of weight or measure which are susceptible for fraudulent manipulation.

9. Inspection of records.— Every Government Approved Test Centre shall keep and retain records for five calendar years of evaluation of weight or measure carried out by them. These records shall be produced by the test centre before the Controller of Legal Metrology or any officer authorized by him, as and when directed.

10. Place of verification.— The test Centre shall undertake verification of weights or measures either in its authorized premises or within the limit of the district where the Government Approved Test Centre operates.

11. Supervision of Government Approved Test Centre.— The Controller or any other authorized Legal Metrology officer may visit the test centre from time to time to examine whether the Government Approved Test Centres are run as per laid down procedures and instructions issued by the Government.

12. Liability.— The Principal Officer responsible for the test centre shall be liable

to the Government for any loss, damage, legal claims.

13. Contents of Government Approved Test Centre certificate.— (1) Every certificate of approval issued by Government shall contain the following information:-

- (g) the number of the certificate;
 - (h) name of weight and measure for which Government Approved Test Centre has been approved;
 - (i) the mark or code assigned to the Government Approved Test Centre;
 - (j) a brief statement about Government Approved Test Centre;
 - (k) the special conditions, if any;
 - (l) period for which Government Approved Test Centre approved;
 - (m) range for verification of weight or measure;
 - (n) contact number for consumer redressal.
- (2) Where any weight or measure is intended for a special use, the certificate of approval in relation to such weight or measure shall indicate the special use.
- (3) The Controller shall cause the necessary Government Approved Test Centre certificate to be published in the official Gazette.

14. Revocation of certificate of Government Approved Test Centre.— (1) A certificate of Government Approved Test Centre may be revoked by the Controller of Legal Metrology, if the Government Approved Test Centre no longer complies with the provisions specified in the rules made under the Act, or specifically violates the directions given by Controller Legal Metrology from time to time:

Provided that no such certificate shall be revoked unless the holder of such certificate has been given an opportunity of showing cause against the proposed action.

- (2) Where the certificate of Government Approved Test Centre has been revoked, the verification work shall be stopped by that Government Approved Test Centre immediately:

Provided that where, on such inspection, it is found that the verification of any such weight or measure is conducted, the Controller may by order, prohibit the use of such weight or measure and initiate other appropriate penal action.

- (3) Every order of revocation or suspension of certificate of approval shall be duly notified.

15. Suspension of certificate of Government Approved Test Centre.— (1) A certificate of Government Approved Test Centre for verification of specified weights and measures may be suspended by the Controller in the event of the omission or failure on the part of the holder of such certificate;

- (i) to verify the weights or measures in accordance to which the certificate

relates, or

- (ii) verification not conforming to the rules or standards specified in the Act and rules made there-under, or
- (iii) not complying with the conditions specified in the certificate:

Provided that no such suspension shall be made except after giving to the holder of the certificate an opportunity of showing cause against the proposed action.

- (2) Where any certificate has been suspended under sub-rule(1), the order of suspension shall not be vacated unless the omission or failure for which such suspension was made, has been complied and the sum for compounding the offence has been deposited to the Government in the same form as prescribed for applying the Government Approved Test Centre.

16. Renewal of Certificate.— The approval granted to Government Approved Test Centre may be renewed for a period not exceeding five years at a time subsequently by the Controller of Legal Metrology subject to the satisfactorily functioning of the centre. The format of application for renewal certificate of GATC is given in the Sixth schedule.

17. Fees for applying for Government Approved Test Centre of weights or measures to be deposited.— (1) A fee of rupees ten thousand for applying Government Approved Test Centre shall be deposited in the form of demand draft and the same will be paid at the time of renewal.

- (2) The same amount of fee shall also be deposited by the applicant at the time of addition of one or more type of weight or measure for verification in the certificate of Government Approved Test Centre.

18. Compounding the offences.— Where it is found that any Government Approved Test Centre has contravened the provisions specified in sub-section (1) of section 48 may be compounded by a sum of rupees fifty thousand for the first offence and by a sum of rupees seventy five thousand for every subsequent contravention.

19. Whoever contravenes any provision of these rules, for which no is provided under the Act shall be penalized with a fine of Rs 5,000/-punishment

By order of the Government of Jammu and Kashmir.

Sd/-

SAURABH BHAGAT, IAS,
Commissioner/Secretary to the Government.

First Schedule

[See sub-rule (1) of rule 3]

"Following weights and measures, specified in the Legal Metrology (General) Rules, 2011 shall be verified by the Government Approved Test Centre :

1. Water Meter
 2. Sphygmomanometer
 3. Clinical Thermometer
 4. Tape Measures
 5. Load Cell
 6. Gas Meters
 7. Energy Meters
 8. Moisture Meters
 9. Speed gun for measuring speed of vehicles
 10. Breath Analyzers
 11. Multi-dimensional measuring Instrument
 12. Flow-meters
-

Second Schedule*[See sub-rule (1) of Rule 5]*

Application form for obtaining Certificate of Approval of Government Approved Test Centre

1	Full name, complete address, e-mail ID and Phone Number of the Applicant firm.	
2	Full name, complete address, e-mail ID and Phone Number of the Principal officer.	
3	Full Name (s) and address (es) of proprietor/Partners/Directors.	
4	Type of weights and measures for which Government Approved Test Certificate has been applied	
5	Details of Organizational Structure	
6	Jurisdiction for which Applicant has applied	
7	Qualification and Experience of Principal officer and other technical Staff	
8	Details of the standards and other testing facilities available with the Applicant	
9	Details of NABL accreditation certificate	
10	Customer Complaint Number and e-mail	
11	Have you applied previously for GATC? If so, when & what was the result?	
12	Proof of third Party insurance cover	
13	Bank Account Details created for GATC	

(All the relevant documents enclosed)

To be certified by the applicant

Certified that I have read the Legal Metrology Act, 2009 and Rules made there-under and agree to abide by the same and also abide by the administrative orders and instructions issued or to be issued there-under.

All the information furnished above is true to the best of my knowledge and belief.

Date:

Place:

Name & Signature of Applicant
(Principal Officer)

Thrid Schedule

Serial No.

Date:

This is to Certify that M/S

(Name and Complete Address of Government Approved Test Centre) whose Officer Principal Officer is _____

(Name and Complete Address of Principal Officer) has been approved as Government Approved Test Centre for jurisdiction _____ and the Code _____ has been assigned to it. This certificate is given for verification of following kind and range of weights and measures _____.

Particulars accreditation of NABL working	
Details of Employees working	
Contact number and e-mail ID for consumer grievance redressal	

This certificate is valid up to _____

(Signature)

Controller of Legal Metrology
Jammu & Kashmir

Fourth Schedule

Fees Schedule

[see sub-rule (1) of rule 7]

S. No.	weights and measures	Fee for verification and re-verification
1	Water meter	(i) Rs. 100.00 for domestic water meter (ii) Rs. 500.00 for commercial water meters (iii) Rs. 1000.00 for industrial water meters
2	Sphygmomanometer	Rs. 100.00 per sphygmomanometer
3	Clinical Thermometer	Rs. 50.00 per clinical thermometer
4	Tape measures	(i) Class I: Rs. 2.00 per meter or part thereof (ii) Class II: Rs. 1.00 per meter or part thereof (iii) Class III: Rs. 0.50 per meter or part thereof
5	Load cell	(i) Rs. 2000.00 upto 5000 kg (ii) Rs. 5000.00 above 5000 kg
6	Gas Meters	(i) Domestic: Rs. 500.00 (ii) Commercial: Rs. 2000.00 (iii) Industrial Rs. 5000.00
7	Energy Meters	Domestic : Rs. 1000.00 Commercial : Rs. 3000.00 Industrial : Rs. 5000.00
8	Moisture Meters	Rs. 2000.00
9	Speed meters for measuring speed of vehicles	Rs. 2500.00
10	Breath Analyzers	Rs. 2500.00
11		Rs. 2500.00
12		Upto 25 mm: Rs. 1000.00 Above 25 mm and upto 50 mm: Rs. 2000.00 Above 50 mm and upto 75 mm: Rs. 3000.00 Above 75 mm and upto 100 mm: Rs. 4000.00 Above 100 mm: Rs. 4000.00 + Rs. 1000.00 for every 25 mm"
The verification/re-verification of these weights and measures, which are specified in the Legal Metrology (General) Rules, 2011 shall only be done.		

Fifth Schedule

Certificate of Verification

[see sub-rule (3) of Rule 8]

(Authorised by Department of Legal Metrology, Govt. of J&K)

Name of the GATC: APPROVAL NUMBER: CODE ASSIGNED:

Verification Certificate No..... Date:.....

Administrative number of the GATC : Designation Location :
.....

I hereby certify that I have this day verified and stamped / rejected the under mentioned weights, measurers, etc. belonging to
Locality..... under the Act and Rules made there-under.

S. No.	Location of the weights/measures/weighing/measuring instruments	Details of weights/measures /weighing/ measuring instruments such as Capacity Denomination/Class/Make /instrument No/Model approval No. /K factor etc.,	Verification Fee Rs.+Additional Fee (if any)	Insitu/conveyance Charges etc. Rs.	Total Fee Rs. (4+5)
1	2	3	4	5	6
		Grand Total :			

Grand Total Rs..... (in words rupeesonly

Next verification is due on

Note: Display the Certificate at conspicuous place of the business premises.

Sixth Schedule*[see Rule 16]*

Application form for renewal of Certificate of Government Approved Test Centre

1	Full name, complete address, E-mail ID and phone Number of the Applicant firm.		
2	Full name, complete address, E-mail ID and Phone Number of the Principal agent.		
3	Certificate number and code number of certificate of approval		
4	Full Name(s) and address (es) of proprietor/Partners/ Directors.		
5	Type of weights and measures		
6	Jurisdiction for which Certificate of GATC approved		
7	Details of the standards and other testing facility available with the applicant /Center		
8	Details of NABL accreditation certificate (Renewal Status)		
9	Date on which the applicant has submitted periodical reports with in prescribed time limit.	Monthly	Quarterly
10	Proof of third Party Insurance cover		

(All the relevant documents enclosed)

To be certified by the applicant

Certified that I have read the Legal Metrology Act, 2009 and Rules made there under and agree to abide by the same and also abide by the administrative orders and instructions issued or to be issued there under.

All the information furnished above is true to the best of my knowledge and belief.

Date:

Place:

Name & Signature of Applicant
(Principal Officer)